

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**  
**COMPANY APPEAL (AT) (INSOLVENCY) NO.386/2020**

**In the matter of:**

Hector Reality Ventures Pvt Ltd  
Through its Director, Sandeep Ralhan Appellant

Vs

Anand Prakash Soni & Ors Respondents

Mr. Manoj K. Srivastava, Advocate for Appellant.

**ORDER**  
**(Through Virtual Mode)**

**11.06.2020**- Heard learned counsel for the appellant. Learned counsel for the appellant submits that the Adjudicating Authority has wrongly mentioned that the Respondent has paid the full amount as per the agreement. It is also submitted that it has erroneously held that the time is essence of the contract.

2. Let notice be issued to the Respondents through speed post. If the appellant provides the email address of the Respondents, let notice be also issued through email. Requisites alongwith process fee, if not filed, be filed by 15.06.2020.

3. Learned counsel for the appellant made a request for interim relief. However, it is declined as the impugned order was pronounced on 9<sup>th</sup> December, 2019 and about six months have already been lapsed.

4. Post the appeal on **3<sup>rd</sup> July, 2020**.

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Mr. Kanthi Narahari)**  
**Member (Technical)**

**Bm/nn**